



2026:DHC:6969



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010387522026
+ **O.M.P.(MISC.)(COMM.) 659/2026**
M/S. ARSS INFRASTRUCTURE PROJECTS LTD

.....Petitioner

Through: Ms. Monisha Handa and Mr.
Arnav Chaudhary, Advs.

versus

STEEL AUTHORITY OF INDIA LIMITEDRespondent
Through: Mr. Sukrit Seth, Adv.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)
20.08.2026

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1. The present petition is being preferred under Section 29A(5) of the Arbitration and Conciliation Act, 1996 seeking extension of the mandate of the learned Arbitral Tribunal for a further period of one year.

2. Learned Counsel for the Petitioner submit that the arbitral proceedings were delayed due to the proceedings before the NCLT, Cuttack, where the issue related to the maintainability of the Respondent's counter claim, in view of the moratorium imposed under Section 14 of the Insolvency and Bankruptcy Code, 2016, remained pending for a considerable period and was permitted to be pursued only *vide* order dated 17.04.2025.

3. He further informs that the proceedings are presently at the stage of final arguments, wherein the Respondents have concluded



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their submissions and the Petitioners have to address their rejoinders.

4. Learned Counsel appearing for the Respondent submits that he has no objection against the extension of the mandate and, therefore, both parties are *ad idem* for the extension of the mandate.

5. Accordingly, the mandate of the learned Arbitral Tribunal is extended for a further period of one year with effect from 31.08.2026 to conclude the arbitral proceedings and render the award.

6. The present petition is disposed of in above terms.

OM PRAKASH SHUKLA, J

AUGUST 20, 2026/ss